

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 53/2007 in Original Application No. 321/2005

This the 24th day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)

Hon'ble Dr. A.K. Mishra, Member (A)

Phoolmati aged about 62 years w/o Sri Chhotey Lal resident of Village and Post- Hasanpur, behind Ganjaria Form District- Lucknow.

Applicant

By Advocate: None

Versus

1. Sri V.N. Mathur, the General manager, Northern Railway, Baroda House, New Delhi.
2. Sri Chahete Ram, The Divisional Railway manager, Northern Railway, Lucknow.

Respondents

By Advocate: Sri B.B. Tripathi for Sri M.K.Singh

ORDER (ORAL)

Hon'ble Mr. Justice A.K. Yog, Member (J)

When the case is called out, none appeared on behalf of the applicant. Sri B.B. Tripathi, Advocate (on behalf of Sri M.K.Singh Additional Standing Counsel) present on behalf of the respondents.

2. Sri B.B. Tripathi refers to the compliance report dated 6.5.2008. In para 6 of the compliance report, he has referred to an order dated 22.3.2007 filed as Annexure No.C-1 to the compliance report , indicating that post retrial benefits have been released to one Smt. Santosh Kumar on the basis of nomination made by the deceased.
3. We have perused the Tribunal's order dated 14.11.2006 (Annexure 1 to the CCP and we find that the order of the Tribunal has been duly complied with. In case , Phoolmati is aggrieved of the said order, making payment to Smt. Santosh Kumar, she could challenge the same on merit before the appropriate forum. No case for contempt is made out.
4. Contempt Petition is accordingly disposed of. Notices issued to the opposite parties stand discharged. No costs.


(Dr. A.K.Mishra)
Member (A)

HLS/-


(A.K. Yog)
Member (J)